

**GOVERNMENT OF INDIA
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1618
TO BE ANSWERED ON 08.03.2016**

Deaths at Centres for Development of Mentally Retarded

1618. SHRI RAJESH VERMA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received reports of death of children and adults every year in centres for development of mentally retarded in the country and if so, the details thereof, State-wise;
- (b) whether the Government has investigated such cases; and
- (c) if so, the outcome of the investigations conducted and the followup action taken in this regard?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) to (c) Relief to the disabled is a State subject by virtue of entry No. 9 of State list of Constitution of India. The centres for welfare of persons with disabilities including mentally retarded children and adults are run by the State Governments. The State Governments are required to conduct investigation in cases of mis-happenings in such centres including death of children with disabilities. The State Commissioner for Persons with Disabilities are mandated to look into complaints regarding deprivation of rights of persons with disabilities under Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 and to recommend corrective measures to the State Governments. This Ministry does not compile State-wise data regarding such centres.

Taking suo-moto cognizance of a news item published in Dainik Jagaran on 12.02.2016 regarding death of mentally retarded children and adults in the home of mentally retarded, ASHA KIRAN Delhi, the Chief Commissioner for Persons with Disabilities has sought comments of Government of NCT of Delhi.
